

G.R. 5/97

10-1-97

Learned counsel Mr.S.Sarma for the applicant. Mr.A.K.Choudhury Addl. C.G.S.C. for the respondents. Mr.S.Sarma

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

CA No. 8.197.

Shri. Chabon Mehta Applicant(s)
-Versus-

Union of India Respondent(s)

Mr. M.K. Choudhury, Jr. Secy. Advocates for Applicant(s)

Mr. A.K. Choudhury, A.C.G.S.C. Advocates for Respondent(s)

Office Notes Date Courts' Orders

10-1-97 Mr B.K.Sharma with Mr S.Sarma
for the applicant. Mr D.K.Das
informs that Mr A.K.Choudhury could
not appear today due to personal
difficulty

The application is filed
form and will be placed on the
C. P. of Rs. 50/-

deposited vide

120.00 No. 349884

Dated 16.1.97

60
Member

10-1-97 pg. Applicant(s)

11
91

10-1-97 pg. Respondent(s)

10-1-97 Mr.S.Sarma counsel for the

applicant. Mr.A.K.Choudhury Addl.
C.G.S.C. for the respondents.

Mr.S.Sarma seeks time to take instructions from the applicant which
is out of Station.

List for consideration of
Admission on 21-2-97.

60
Member

1m

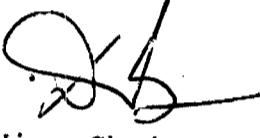
101

31.1.97

Mr. S.Ali, Sr. C.G.S.C. prays for adjournment of the case till 8.2.1997 on behalf of Mr. A.K.Choudhury, Addl.C.G.S.C. who is reported to be indisposed.

Mr. B.K.Sharma, counsel for the applicant submits today that today is the last date of release of the applicant. The order of transfer shall remain suspended till 10.2.1997 in respect of the applicant.

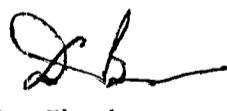
List on 10.2.1997 for admission.


Vice-Chairman

trd.

Copy of this order to be 11.2.97 Mr S.Ali, learned Sr.C.G.S.C prays furnished to both the counsel for a short adjournment till 14.2.97 of the parties. for obtaining instruction. Mr B.K.Sharma learned counsel for the applicant has no objection. However, he submits that the stay order granted earlier may continue till next date.

After hearing both sides we adjourn the case to 14.2.97 and the stay order dated 31.1.97 shall continue till 14.2.1997.


Member

Vice-Chairman

14.2.97

Heard Mr S. Ali, learned Sr. C.G.S.C., Mr B.K. Sharma, learned counsel for the applicant and Mr D.K. Das, learned counsel for respondent No.6. The application is admitted. The matter requires early disposal. No formal notices need be sent because the learned counsel for the parties have appeared. Mr B.K. Sharma shall furnish copies during the course of the day to enable the counsel for the respondents, namely Mr S. Ali and Mr D.K. Das to submit written statement.

Let this case be listed for hearing on 14.3.97. Necessary records shall be produced by the department on that day. Meanwhile the interim order dated 31.1.1997 for stay of the transfer order dated 28.8.1996 (Annexure-2) issued by the Deputy Director of Administration (P) for Director General under office order No.45/96-SI(A) and release order under No.1(4)/97-S/10197 dated 29.1.1997 (Annexure-D to M.P.No.14/97) passed by the Administrative Officer for Station Director, All India Radio, shall continue until further orders.



Vice-Chairman

18-2-97

Requisite COPY

Receipt on 17-2-97

nkm

Notice issued to

M/18/2

The Respondent

No - 1 to 6 vide

14.3.97

D. No - 535-540

Dt - 18.2.97

Let this case be listed on 2.5.97
for hearing.



Vice-Chairman

20-2-97

trd M/17

Vakalat-name filed on 6/2

A. R. m. s.

2-5-97

b. An addl. facts of the application filed on 6/2
A. applicant.

Mr. M. K. Choudhury learned counsel appearing on behalf of the applicant submits that the applicant's son has recently been ~~kidnapped~~ by abductors and the private respondent is also now under medical treatment in TATA Memorial Hospital, Bombay. For that purpose the counsel of both sides pray for long adjournment, Accordingly, we grant 2 months time.

List for hearing on 4-7-97.

12.3.97
W.S. filed on 6/2

A. Respts.

lm

F 6/5



Vice-Chairman

18-3-97

Notice duly served
on R. No - 126.

4-7-97

Left over. List for hearing on
11-7-97.

21

23-4-97

Vakalatnama filed
by Mr. S. Ali, Sr. C.G.S.C.

1m

5
9/7Jb
Vice-Chairman

21

7.5.97

Copy of order dated
2.5.97 issued to
the concerned parties
vide despatched No.

7-8-97

It has been informed that the
respondent No.6 is lying seriously ill
in Tata Memorial Hospital. The other
counsel for the respondents are also
not present. Accordingly, mention
has been made for long adjournment.
Mr. B.K. Sharma learned counsel for the
applicant and Mr. S. Ali, Sr. C.G.S.C.
do not object in granting adjournment.
Accordingly, case is adjourned till
5th September 1997 for hearing.

Bom

W/S des b/w h/w

W/S des b/w h/w

1m
5/8Jb
Vice-Chairman

1) Addl. statement ab facts
and W/S des b/w filed

5-9-97 Adjourned to 19-9-97
by order.

6/8

4-9-97

written statement &
Addl. statement has been
filed.

27.2.98

On the prayer of the learned
counsel for the parties the
case adjourned till 3.4.98. In the
meantime Mr Ali may take up the
matter with the department.

Jb
Vice-Chairman

W/S and Addl. W/S des
b/w h/w

nkm

5/8
1819

CA. 8197

-5-

Office Note Date

Court's Order

1) WPS has been b/w.
2) Addl. statement has
been submitted.

8/1/2

WPS and Addl. WPS has
been b/w.

8/26/2

WPS and Addl. WPS has
been b/w.

8/27/2

WPS and Addl. WPS has
been b/w.

8/27/2

WPS Addl. WPS has been
b/w.

8/27/2

WPS, Addl. WPS has been
b/w.

8/27/2

Copies of the order
have been sent to the
D/secy. for every 10
days to the 1st day
of 10 parts.

10.8.98
10.8.98
10.8.98
10.8.98

10.8.98
10.8.98
10.8.98
10.8.98

19.12.97

3.4.98

13

pkm

61A

26-6-98

15

lm

10.7.98

Adjourned to 27.2.98,

by order

Mr S.Ali, learned Sr.C.G.S.C is
indisposed and mention has been made
for adjournment. Learned counsel for
the other side has no objection.

List on 26.6.98 for hearing.


Vice-Chairman

On the prayer of Mr.B.K.Sharma learned
counsel for the applicant case is
adjourned for 2 weeks. Mr.S.Ali, learned
Sr.C.G.S.C. submits that he needs some
instructions.

List it on 10-7-98 for hearing.


Vice-Chairman

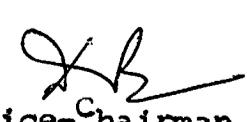
ACW 2

On, the prayer of the learned
counsel for the parties the case is
adjourned till 17.7.98.


Vice-Chairman

17-7-98

Mr.S.Ali, learned Sr.C.G.S.C. submits
that the applicant has been given relief.
Considering this aspect the application
is dismissed as infructuous.


Vice-Chairman

ACW 2

Office Note Date Court's Order